

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.11017/2022

(Arising out of impugned final judgment and order dated 16-11-2021 in ITA No.161/2021 passed by the High Court of Delhi at New Delhi)

PR. COMMISSIONER OF INCOME TAX (EXEMPTIONS) DELHI Appellant(s)

VERSUS

SERVANTS OF PEOPLE SOCIETY Respondent(s)
(FOR ADMISSION and I.R. and IA No.87103/2022-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 1875/2022 (XI-A)
(FOR ADMISSION and I.R.)

Date : 31-01-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Appellant(s) Mr. Jogy Scaria, AOR
Mr. Pradeep Kumar Gupta, Adv.
Ms. Beena Victor, Adv.
Ms. Priya M., Adv.
Mr. Ravi Lamod, Adv.

Mr. Balbir Singh, A.S.G.
Mr. Raj Bahadur Yadav, AOR
Mr. Ashok Panigrahi, Adv.
Mr. Chinmayee Chandra, Adv.
Mr. Prashant Singh, Adv.
Mrs. Monica Benjamin, Adv.
Ms. Meena Devi, Adv.
Mr. Prasenjit Sarkar, Adv.

For Respondent(s) Mr. J.K. Mishra, Sr. Adv.
Mr. D. Mahesh Babu, AOR
Mr. Ganesan Subbian, Adv.
Mr. Shishir Pinaki, Adv.
Mr. Dhanaeswar Gudapalli, Adv.
Mr. Kasoju Mahesh Chary, Adv.
Ms. Mallika Das, Adv.

Mr. Balbir Singh, A.S.G.
Mr. Raj Bahadur Yadav, AOR
Mr. Ashok Panigrahi, Adv.
Mr. Chinmayee Chandra, Adv.

Mr. Prashant Singh, Adv.
Mrs. Monica Benjamin, Adv.
Ms. Meena Devi, Adv.
Mr. Prasenjit Sarkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) No.11017 of 2022

Leave granted.

The appeal is allowed to the extent in terms of signed reportable judgment.

All pending applications are disposed of.

SLP(C) No. 1875 of 2022

List this matter on 22.02.2023.

(NEETA SAPRA)

COURT MASTER (SH)

(Signed reportable judgment in C.A. No. 614 of 2023 @ SLP (C)
No.11017 of 2022 is placed on the file)

(MATHEW ABRAHAM)

COURT MASTER (NSH)